

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 633/TT/2025

- Subject** : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period for the Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in the Northern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Haryana Power Purchase Centre (HPPC) and Others
- Date of Hearing** : **8.9.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Shree Dwivedi, Advocate, HPPC
Shri Venkatesh, Advocate, NTPC
Shri Akash Lamba, Advocate, NTPC
Shri Vedant Choudhary, Advocate, NTPC
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Tanishka Goswami, PGCIL
Shri Swapnil Verma, CTUIL
Shri Alok Mishra, GCIL



Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Central Transmission Utility of India Limited (CTUIL) has not yet furnished the information sought by the Commission vide the Record of Proceedings (RoP) dated 18.6.2026. She requested that the Petitioner may be allowed to file a consolidated response to the information submitted by CTUIL and Grid Controller of India Limited (GCIL), if any, and be granted three weeks' time for the same.
3. The CTUIL's representative submitted that CTUIL be granted one day's time to file information as sought through the RoP dated 18.6.2026.
4. The learned counsel for Haryana Power Purchase Centre (HPPC) sought three weeks' time to file a reply to the information submitted by CTUIL.
5. The learned counsel for NTPC Ltd. requested some time to file a reply to the present Petition with regard to the use of an NTPC Power Plant for the purpose of ancillary service.
6. The GCIL's representative submitted that GCIL has furnished the information sought vide the RoP dated 18.6.2026.
7. After the hearing, the Commission directed CTUIL to submit the information sought vide the RoP dated 18.6.2026, within one day, with a copy to the other parties, who may file their response, if any, within three weeks thereafter.
8. The Petition will be listed for hearing on **13.10.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

